

Central Administrative Tribunal  
Principal Bench

CP No.337/2004 In  
OA No.2520/2003



New Delhi this the 14<sup>th</sup> day of December, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

R.S. Misra,  
PGT Chemistry  
KV Sainik Vihar,  
New Delhi.

-Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

Union of India & Ors.  
Through:

1. Shri R.L. Jamuda,  
The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, SJS Marg,  
New Delhi-110018.

2. Pragya Richa Srivastava,  
Joint Commissioner (Admn.)  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, SJS Marg,  
New Delhi-110018.

-Respondents

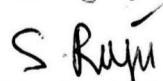
(By Advocate: Ms. Asha Elizabeth Mathew, proxy for  
Shri S. Rajappa)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel heard.

2. While Writ Petition No.17381/2004 filed by the respondents in the OA has been dismissed as withdrawn by orders dated 7.12.2004, learned counsel of respondents, here, stated that respondents are in the process of implementing Tribunal's directions which shall be accomplished within two months from the date of High Court's orders as directed by the High Court. As such, this C.P. is dropped and notices to respondents discharged, however, applicant shall have liberty to revive it, if so advised.

  
(Shanker Raju)  
Member (J)

cc.

  
(V.K. Majotra)  
Vice Chairman (A)

14.12.04